

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**BEFORE SH. C.M. GARG, JUDICIAL MEMBER AND
DR. B.R.R. KUMAR, ACCOUNTANT MEMBER**

ITA No.2542/Del/2019
(Assessment Year 2010-11)

Ambe Phytoextracts Pvt. Ltd. C/O Kapil Goel Adv., F-26/124, Sector 7, Rohini, Delhin 110085 PAN No. AAGCA 4375 B	Vs.	ITO Ward 2(3), New Delhi
(APPELLANT)		(RESPONDENT)

Assessee by	Shri Vijay Gupta, Adv.
Revenue by	Shri Kanv Bali, SR. DR

Date of hearing:	08.08.2023
Date of Pronouncement:	08.08.2023

PER C.M. GARG, JM :

This appeal has been filed by the assessee against the order of Ld. CIT(A)-I dated 14.09.2018 for A.Y. 2010-11.

2. The counsel of the assessee has filed an application dated 07.08.2023 seeking the withdrawal of the appeal. Revenue has no objection in assessee withdrawing the appeal.

3. We have heard the Learned DR and perused the material on record. In view of the aforesaid request of the assessee, the appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 08.08.2023

Sd/-
(DR. B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(C.M. GARG)
JUDICIAL MEMBER

Date:- 08.08.2023

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI